

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 773/91

Date of decision: 5.5.1993.

Shri Bharat Bhushan

...Petitioner

Versus

Union of India through  
E.S.I. Corporation and  
Another

...Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J)  
The Hon'ble Mr. S.R. Adige, Member (A)

For the petitioner

Shri E.X. Joseph,  
Counsel.

For the respondents

Shri D.P. Malhotra,  
Counsel.

Judgement (Oral)  
(Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

By a common order dated 25.10.1989 the Regional Director of the E.S.I Corporation terminated the services of the six employees, one of them being Shri Bharat Bhushan, the petitioner in this application. By a separate order dated 22.8.1989 the same Officer terminated the services of a number of employees, including Shri Anil Kumar and Others. The two sets of employees covered by the said orders sailed in the same boat. Shri Anil Kumar and Others came to this Tribunal by means of OA-2319/89 which was disposed of finally on 23.1.1990.

2. We have heard the learned counsel for the parties. We see no reason as to why we should not follow the order passed in OA-2319/89 decided on

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23.1.1990. We accordingly dispose of this O.A. in terms of order passed in OA-2319/89.

3. There shall be no order as to costs.

*K. Adige*  
(S.R. Adige)  
Member (A)

*S.K. Dhaon*  
(S.K. Dhaon)  
Vice-Chairman

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